Annexure - 3
Goenka Diamond & Jewels Limited; CIRP commenced on 09.12.2022;
List of creditors as on 09.01.2024
List of operational creditors (Other than Workmen and Employees and Government Dues)

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in COC					
1	Bombay Stock Exchange	27-Dec-22	1,816,095.00	₹ 1,816,095.00	Operational debt	₹ 0.00	₹ 0.00	No	0%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	-
2	National Stock Exchange	26-Dec-22	526,342.00	₹ 526,342.00	Operational debt	₹ 0.00	₹ 0.00	No	0%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	-
3	PNB Investement Services	14-Jan-23	831,802.00	₹ 1.00	Operational debt	₹ 0.00	₹ 0.00	No	0%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 831,801.00	-
4	M/s Ummed Jain & Co.	10-Feb-23	642,000.00	₹ 634,500.00	Operational debt	₹ 0.00	₹ 0.00	No	0%	₹ 0.00	₹ 0.00	₹ 7,500.00	₹ 0.00	Claim admitted based the books mantained by CD
Total			**₹ 3,816,239.00**	**₹ 2,976,938.00**	**₹ 0.00**	**₹ 0.00**	**₹ 0.00**			**₹ 0.00**	**₹ 0.00**	**₹ 7,500.00**	**₹ 831,801.00**	

Notes :

1. As per Regulation 14 of IBC 2016-
Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. The claims if not being able to be verified due to lack of documents/information have been provisionally admitted at notional amount of Rs. 1.

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.

For SOURABH MALPANI
INSOLVENCY PROFESSIONAL
IP Reg. No. IBBI/IPA-001/IP-P01265/2018-19/12047